

Central Administrative Tribunal,
Principal Bench, New Delhi.

Regn. No. OA-2267/89.

Date of Decision: 18.7.1989.

Smt. Har Dei

... Applicant.

Vs..

Union of India & Ors.

... Respondents.

For the applicant

... Shri Mahesh Srivastava,
Advocate.

For the respondents

... None.

CORAM: Hon'ble Shri G.Sreedharan Nair, Vice-Chairman.
Hon'ble Shri I.K.Rasgotra, Member(Admn.)

JUDGEMENT

(Delivered by Hon'ble Shri G.Sreedharan Nair)

~~Heard Counsel and
We have~~ perused the records.

2. The relief ~~is~~ claimed in this application is to set aside the order dated 17.7.1989, ^{by which} the request of the applicant for compassionate appointment on account of the death of her husband who was employed as a Packer under the second respondent, was rejected.

3. Notice of the application was issued to the respondents in response to which they have filed a reply wherein it is pointed out that the only son of the applicant is employed as Packer under the second respondents, her two daughters are married and that she has no liability. It is further stated therein that an amount of Rs.49,238.50p. has already been paid to the applicant on account of D.C.R.G., leave encashment etc. in addition to the monthly family pension of Rs.710/- (at the present rate of 8% at 34%)

4. Employment on compassionate ground cannot be claimed as a matter of right. When the competent authority has duly considered the circumstances of the family of the deceased employee based on the request of the widow and rejected, we are of the view that there is no case for judicial review.

5. The application is rejected.

Shri I.K.Rasgotra
(I.K.Rasgotra) 18/7/90
Member (Admn.)

Shri G.Sreedharan Nair
(G.Sreedharan Nair)
Vice-Chairman